CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

NEW DELHI

PRINCIPAL BENCH - COURT NO. II

Service Tax Rectification of Mistake Application No. 50063 of

2020 in

Service Tax Appeal No. 52948 of 2016

Synergy Baxi Logistics Private Limited

Appellant

Versus

Commissioner of Central Excise And Customs,

Central Goods And Service Tax, Jaipur-I

Respondent

Appearance

Shri Nikhil Gupta, Advocate – for the Appellant.

Shri Ravi Kapoor, Authorized Representatives– for the Respondent

Date of Hearing: 07/04/2022

ORDER

Learned Authorised Representative for Revenue seeks few

days time as he could not prepare the matter. Accordingly, we

allow a short adjournment and direct the Registry to fix the next

date as and when the Bench is available and also to inform the

parties, accordingly,

(Anil Choudhary)

Member (Judicial)

(P.V. Subba Rao) Member (Technical)

RM